

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 243/GT/2017

Subject : Petition Under Section 62 and 79(1)(a) of the Electricity Act, 2003 read with Chapter V of the CERC (Conduct of Business) Regulation 1999 for approval of the tariff of Bongaigaon Thermal Power Station (750 MW) for the period from COD of Unit-1 (i.e 1.4.2016 to 31.3.2019 (IA has been filed seeking directions for relisting the petition).

Petition No. 409/GT/2020

Subject : Petition for approval of tariff of Bongaigaon Thermal Power Station (750MW) for the period from 1.4.2019 to 31.3.2024.

Petitioner : NTPC Ltd.

Respondents : Assam Power Distribution Company Limited and 7 others.

Date of Hearing : **6.2.2024**

Coram : Shri Jishnu Barua, Chairperson
Shri Arun Goyal, Member
Shri Pravas Kumar Singh, Member

Parties Present : Ms. Swapna Seshadri, Advocate, NTPC
Ms. Ritu Apurva, Advocate, NTPC
Ms. Neelam Singh, Advocate, NTPC
Shri M Karthikeyan, Advocate, NTPC
Shri Prashant Chaturvedi, NTPC
Shri Saurav, NTPC

Record of Proceedings

Since the order in the Petition (which was reserved on 6.9.2022) could not be issued prior to one Member of this Commission, who formed part of the Coram, demitting office, the matter has been re-listed for hearing.

2. During the hearing, the learned counsel for the Petitioner submitted that the Petitioner may be permitted to file certain additional submissions/documents with respect to time overruns, etc. He, however, submitted that since arguments have been completed in the matter, the Commission may reserve its order in the matter.
3. None appeared on behalf of the Respondents despite notice.
4. The Commission, after hearing the learned counsel, permitted the Petitioner to file



the additional information/documents, as prayed for, after serving a copy to the Respondents, on or before **29.2.2024**.

5. The Respondents are permitted to file their replies, on the above, by **8.3.2024** after serving a copy to the Petitioner, who may file its rejoinder, if any, by **12.3.2024**.

6. Subject to the above, order in the matters were reserved.

By order of the Commission

**Sd/-
(B. Sreekumar)
Joint Chief (Law)**

